

BA No.20 of 2014

21.05.2014

HON'BLE THE CHIEF JUSTICE

Shri S Pandit, Advocate, present for the applicant.

Shri H Kharmih, Advocate, present for the respondents.

Learned counsel for the State prays for and is allowed ten days time to produce the case diary.

List after ten days.

CHIEF JUSTICE

dev
21.05.14

Crl Appeal No. 5 of 2010

21.05.2014

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the appellant.

Shri VK Jindal, Senior Advocate, assisted by Shri S
Dey, present for the respondents.

After the arguments on behalf of the appellant
yesterday, today, arguments on behalf of the
respondents-CBI heard.

List on 27.05.2014 for remaining arguments of the
parties.

CHIEF JUSTICE

dev
21.05.14

MC No. 1 of 2014
IN WP(C)No. 2 of 2014

21.05.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 2 of 2014.

CHIEF JUSTICE

dev
21.05.14

MC No. 146 of 2014
IN WP(C)No. 265 of 2013

21.05.2014

HON'BLE THE CHIEF JUSTICE

Shri R Deb Nath, CGC, present for the applicants.

Shri P Nongbri, Advocate, present for the respondents.

By means of this application, respondents have prayed to take affidavit-in-opposition filed on behalf of respondents No. 1,2 and 3, on record, in WP(C)No. 365 of 2013.

This application is allowed. Misc. Case No. 146 of 2014 stands disposed of.

CHIEF JUSTICE

dev
21.05.14

MC No. 380 of 2013
IN WP(C)No. 385 of 2013

21.05.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 385 of
2013.

CHIEF JUSTICE

dev
21.05.14

MC No. 412 of 2013
IN WP(C)No. 265 of 2013

21.05.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 265 of
2013

CHIEF JUSTICE

dev
21.05.14

MC No. 423 of 2013
IN WP(C)No. 393 of 2013

21.05.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 393 of
2013.

CHIEF JUSTICE

dev
21.05.14

WP(CrI)No. 9 of 2014

21.05.2014

HON'BLE THE CHIEF JUSTICE

Shri J Lalsangliana, Advocate, present for the petitioner.

Ms NG Shylla, Advocate, present for the State respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
21.05.14

WP(C)No. 2 of 2014

21.05.2014

HON'BLE THE CHIEF JUSTICE

Shri J Lalsangliana, Advocate, present for the petitioners.

Shri H Kharmih, Advocate, present for respondents No. 1 to 4.

Shri SA Seikh, Advocate, present for respondents No. 5 and 6.

Affidavit-in-opposition has been filed on behalf of respondents No. 1 to 4. Same be taken on record.

Learned counsel for the petitioners prays for and is allowed three weeks' time to file rejoinder affidavit.

List after three weeks. Meanwhile, respondents No. 5 and 6 are allowed to file their counter affidavits.

CHIEF JUSTICE

dev
21.05.14

WP(C)No. 15 of 2014

21.05.2014

HON'BLE THE CHIEF JUSTICE

Shri K Sunar, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the State respondents No. 1 and 2.

Shri R Deb Nath, Advocate, present for respondent No. 3.

Learned counsel for the respondents pray for and are allowed further one week's time to file their counter affidavits.

List after one week.

CHIEF JUSTICE

dev
21.05.14

WP(C)No. 55 of 2014

21.05.2014

HON'BLE THE CHIEF JUSTICE

Shri J Lalsangliana, Advocate, present for the petitioners.

Shri H Kharmih, Advocate, present for the State respondents.

Learned counsel for the respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev
21.05.14

WP(C)No. 61 of 2014

21.05.2014

HON'BLE THE CHIEF JUSTICE

Ms A Kharumnuid, Advocate, present for the petitioner.

Ms NG Shylla, Advocate, present for the State respondents.

Learned counsel for the respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev
21.05.14

WP(C)No. 265 of 2013

21.05.2014

HON'BLE THE CHIEF JUSTICE

Shri P Nongbri, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondents No. 1,2 and 3. Same be taken on record.

List this writ petition on 29.05.2014.

CHIEF JUSTICE

dev
21.05.14

WP(C) No.335 of 2013

21.05.2014

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the
State respondents.

Learned counsel for the respondents prays for and
is allowed further three weeks' time to file counter
affidavit.

List after three weeks.

CHIEF JUSTICE

dev
21.05.14

WP(C)No. 370 of 2013

21.05.2014

HON'BLE THE CHIEF JUSTICE

Shri R Deb Nath, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the State respondents.

Learned counsel for the petitioner prays for and is allowed further three weeks' time to file rejoinder affidavit.

List after three weeks.

CHIEF JUSTICE

dev
21.05.14

WP(C)No. 393 of 2013

21.05.2014

HON'BLE THE CHIEF JUSTICE

Ms A Kharumnuid, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the State respondents.

Learned counsel for the respondents prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev
21.05.14